

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Delhi Development Act, 1957."

The motion was adopted.

SHRI K. RAGHU RAMAIAH: I introduce the Bill.

INDIAN LIGHTHOUSE (AMENDMENT) BILL*

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHILLON): I beg to move for leave to introduce a Bill further to amend the Indian Lighthouse Act, 1927.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Lighthouse Act, 1927."

The motion was adopted.

DR. G. S. DHILLON: I introduce the Bill.

INCOME-TAX (AMENDMENT) BILL.*

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961."

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE: I introduce the Bill.

STATEMENT RE INCOME-TAX (AMENDMENT) ORDINANCE, 1975

SHRI PRANAB KUMAR MUKHERJEE: I beg to lay on the Table an explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Income-tax (Amendment) Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

SHRI S. M. BANERJEE (Kanpur): Sir, before you proceed further, I have a very meagre request to make. We have already tabled calling attention notices regarding the mass scale retrenchment, lay-off and closure going on in the country where thousands of workers are on the streets today. We were assured by the Government in the apex body meeting that they would bring some ordinance. Now, the question of ordinance does not arise. I would like to know, since the Prime Minister is here, whether a statement will be made in this House by the Labour Minister or the Commerce Minister regarding taking over certain units ruined by the employers. I would request that a statement should be made and this House should get an opportunity to discuss the matter, so that the recommendations of the apex committee are implemented without further delay.

MR. SPEAKER: I have not allowed the calling attention notice.

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†Introduced with the recommendation of the President.

SHRI DINEN BHATTACHARYYA (Serampore): You have allowed nothing, neither any calling attention nor any adjournment motion nor anything else.

(Interruptions)

MR. SPEAKER: Order please. Many of these matters can be raised on the Motion of Thanks on the President's Address, and I think if the Government wishes, they can meet the request of the Members.

SHRI S. M. BANERJEE: Please do not mix it with the President's Address.

MR. SPEAKER: I request the Members that when the Chair is on its legs, they should not interrupt.

12.22 hrs.

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

MR. SPEAKER: Now we will take up discussion on the Motion of Thanks on the President's Address. The hon. Members present in the House who desire to move their amendments to the Motion of Thanks may send their slips within 15 minutes to the Table indicating the serial number of the amendments they would like to move.

SHRI DINEN BHATTACHARYYA (Serampore): What about other amendments?

MR. SPEAKER: They are out of time; they will not be admitted.

(Interruptions)

Shri Dinesh Chandra Goswami.

SHRI DINESH CHANDRA GO-SWAMI (Gauhati): Mr. Speaker, Sir, I take a privilege to move this Motion.

That an Address be presented to the President in the following terms:—

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 5th January, 1976."

Sir, the Address, as usual, has outlined the achievements of the Government both in the national and the international fronts in the year that we have left behind and also gives a broad indication of the programmes and policies that the Government wishes to pursue in the current year and this debate affords us an opportunity to review the happenings both in the political, economic and the international fronts in the last year and also give us a scope to discuss.....

MR. SPEAKER: Order Please I think the time for the mover is 20 minutes. I would request hon. Members to confine to this time. Well, the Business Advisory Committee is meeting this afternoon and the final time-limit, we will decide. But in order to regulate the debates, I fix the time limit as 20 minutes for the mover.

SHRI SAMAR MUKHERJEE (Howrah): But unless time is fixed, how can we know how much time we will be given.

(Interruptions)

MR. SPEAKER: Now, I am dealing with this.

SHRI SAMAR MUKHERJEE: Since you will call me after the mover of the motion I must be told how much time I will get.

SHRI DINESH CHANDRA GO-SWAMI: I was saying that the Address has outlined the achievements of the Government both in the national and the international fronts in the year that we have left behind and also gives a